



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-IV

Item No. 5

IA(I.B.C)/3559(MB)2026
IN
C.P. (IB)/1045(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **17.08.2026**

Name of the Parties: **AUBURN DIGITAL SOLUTIONS PRIVATE**
 LIMITED
 VS
 GIGS MEDIA PRIVATE LIMITED

For Applicant : Adv. Rohit Patil a/w Shreya Khandelwal i/b Juris
 Link.

Section 7, 60(5) of IBC

ORDER

IA (I.B.C)/3559(MB)2026

1. This Application has been filed by SVC Co-operative Bank Limited under Regulation 8B of IBBI (Liquidation Process) Regulations read with Section 60(5) of IBC seeking replacement of the Liquidator of the CD.
2. Counsel for the Applicant submits that *vide* order dated 15.06.2026, this Tribunal initiated the liquidation process of the CD and appointed Mr. Kunal Jayant Waje, as the Liquidator.
3. It is further submitted that in the 2nd SCC meeting held on 29.07.2026, the Members of the SCC unanimously resolved with 100% voting share to replace Mr. Kunal Jayant Waje and appoint Orion Resolution and Turnaround Private Limited as the new Liquidator. In view of the above, the present IA is allowed.
4. The Liquidator is directed to hand over entire documents related to the CD to the new Liquidator forthwith.



5. The SCC is directed to clear the requisite fees and expenses of Mr. Kunal Jayant Waje.
6. Accordingly, the present IA-3559 of 2026 is **allowed and disposed of**.

Sd/-

ANIL RAJ CHELLAN
MEMBER (TECHNICAL)

/Dubey/

Sd/-

K. R. SAJI KUMAR
MEMBER (JUDICIAL)